

(d) Recently, a decision has been taken that there will be a Chairman-cum-Managing Director to head the NTC (Holding Co.) instead of a part-time Chairman and a full time Managing Director. Action has been initiated to appoint a Chairman-cum-Managing Director in NTC (Holding Co.).

Boost to Exports

2224. SHRI MAHENDRA SINGH :
SHRI ANAND SINGH :
SHRI KRISHNA SINGH :
SHRI NARAYAN CHAUBEY :

Will the Minister of COMMERCE be pleased to state :

(a) the expected increase in the export earnings during the current year as a result of measures taken by Government to boost the exports;

(b) whether any institutional arrangement exists to make a periodic review of the progress; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) Export target for the year 1986-87 has been fixed at Rs. 12,203 crores.

(b) and (c). The export performance of various commodities is constantly reviewed both within the Ministry and with various Export Promotion Councils, Commodity Boards and Authorities

Reward for seizure of narcotics

2225. PROF. RAMKRISHNA MORE :
SHRI N. DENNIS :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently announced enhancement of the payment of rewards as an incentive for the informers and the officials for helping in the seizure of narcotics in the Country;

(b) if so, the details thereof;

(c) the amount of reward paid so far by Government to the informers/officials for helping in the seizures of narcotics, stating the quantity of narcotics (with value) seized in each case as a result thereof; and

(d) to what extent the enhancement of rewards is likely to help in curbing the smuggling of narcotics in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Yes, Sir. As part of the intensification of the anti-smuggling drive, the scheme of rewards and other incentives granted informers and department officials engaged in anti-smuggling work was reviewed by the Government in March, 1985. As a result of the review, apart from further strengthening of the anti-smuggling infrastructure, it was considered necessary to rationalise the reward policy and accordingly, the reward eligibility of informers and departmental officials was enhanced from 10 per cent to 20 per cent of the value of contraband goods seized, with provision for grant of part of the reward immediately after seizure.

In the interest of curbing the illicit drug traffic effectively and for the sake of uniformity in the reward admissible to the Central and State Government law enforcement officers and their informers, it has been decided to extend the liberalised reward scheme in respect of seizure made under the Narcotic Drugs and Psychotropic Substances Act, 1985 by the Central as well as the State Government authorities with effect from 13th May, 1986. The expenditure incurred in connection with the payment of reward to the enforcement personnel and informers of the State Governments at the revised rates and norms adopted by the Department of Revenue would be met by the Central Government.

(c) The information regarding the actual amount paid so far to informers and officials for helping in the seizure of narcotic drugs in the current financial year is not readily available with the Department as payment are made by various units/agencies all over